

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.243/MP/2022

Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for recovery of Late Payment Surcharge on the Monthly Bills of the Petitioner.

Date of Hearing : 14.2.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : DB Power Limited (DBPL)

Respondents : Telanagana State Power Co-ordination Committee and 2 Ors.

Parties Present : Shri Deepak Khurana, Advocate, DBPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking direction on the Respondents to pay Rs. 4,05,69,097/- to the Petitioner towards Late Payment Surcharge.

2. In response to the specific query of the Commission with regard to the applicability of Electricity (Late Payment Surcharge and related matters) Rules, 2022 ('LPS Rules'), learned counsel submitted that the Respondents have not issued any notice under Rule 5(2) of the LPS Rules indicating the above outstanding dues and its liquidation plan as required thereunder. Learned counsel further submitted that, as regards the regulation of access, the concerned transaction was short-term in nature which is already over.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition within three weeks after serving copy of the same to the Petitioner who may file its rejoinder within three weeks thereafter.
- (c) Parties to comply with the above direction within the specified timelines and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 25.5.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

